CENTRAL ADMINISTRATIVE TRIBUNAL JABALPUR BENCH, JABALPUR

Original Application No. 891 of 2004

Jabalpur, this the 29th day of October, 2004

Hon'ble Shri M.P. Singh, Vice Chairman Hon'ble Shri Madan Mohan, Judicial Member

Gyan Prakash, Per No. 900150, On Gazetted, Estt. Of Union of India,S/o. late B.L. Khare, aged About 57 years, Present resident of Plot No. 68, Ashok Nagar, Adhartal, Jabalpur-482004, Last employed as Junior Works Manager (Group B Gazetted Officer), Ordnance Factory, Medak, Yeddumailaram-502205, Andhra Pradesh.

Applicant

(By Advocate – Applicant in person)

Versus

- 1. The Government of India, Represented by the Cabinet Secretary, Cabinet Secretariat, Directorate of Public Grievances, 2nd Floor, Sardar Patel Bhavan, Sansad Marg, New Delhi-110001.
- 2. The Secretary, Ministry of Defence, South Block, New Delhi-110001.

....Respondents

ORDER (Oral)

By Madan Mohan, Judicial Member -

Heard the applicant in person and he has sought the reliefs to summon the officers who have passed the orders during the disciplinary proceedings from 2.9.1999 to 27.11.2004 without authority, to pass order to provide gazette notification under CCS (Pension) Rules, and for timely payment of retirement benefits including award of compensation of Rs. Five Crores for damage and loss of his reputation.



2. We find that there is no such provision at this stage to summon any officer who has passed any order during the disciplinary proceedings. We also find that the applicant has not yet retired from his service. He is to retire on 27th November, 2004 as is evident from Annexure A-1, dated 2.9.2004. There is also no such provision to award any compensation by this Tribunal. Hence, the Original Application is not maintainable and is liable to be dismissed. Accordingly, the Original Application is dismissed at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

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